

12.25 hrs.

PAPERS LAID ON THE TABLE**NAVAL CEREMONIAL CONDITIONS OF SERVICE AND MISCELLANEOUS (FOURTH AMENDMENT) REGULATIONS, 1967.**

The Minister of State in the Ministry of Finance (Shri K. C. Pant): On behalf of Shri B. R. Bhagat, I beg to lay on the Table a copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1967, published in Notification No. S.R.O. 17/E in Gazette of India dated the 7th July, 1967, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-1112/67].

GOVERNMENT RESOLUTION REGARDING ACTION TAKEN ON RECOMMENDATIONS OF STUDY TEAM ON THE WORKING OF THE D.G.S. & D.

The Minister of Works, Housing and Supply (Shri Jagannath Rao): I beg to lay on the Table a copy of Government Resolution No. 19(8)/65-PI dated the 11th January, 1967, regarding action taken by the Government on the recommendations of the Study Team appointed to examine the working of the Directorate General of Supplies and Disposals. [Placed in Library. See No. LT-1116/67].

ANNUAL REPORT ON WORKING OF INDUSTRIAL AND COMMERCIAL UNDERTAKINGS OF THE CENTRAL GOVERNMENT FOR 1965-66, NOTIFICATIONS UNDER CUSTOMS ACT, etc.

Shri K. C. Pant: I beg to lay on the Table:—

- (1) A copy of the Annual Report on the working of the Industrial and Commercial Undertakings of the Central Government for the year 1965-66. [Placed in Library. See No. LT-1114/67].
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. 1025 published in Gazette of India dated the 8th July, 1967.

(ii) G.S.R. 1037 published in Gazette of India dated the 8th July, 1967.

[Placed in Library. See No. LT-1115/67].

(3) A copy each of the following Notifications under section 36 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Sixteenth Amendment) Rules, 1967, published in Notification No. G.S.R. 982 in Gazette of India dated the 1st July, 1967.

(ii) The Central Excise (Seventeenth Amendment) Rules, 1967, published in Notification No. G.S.R. 1026 in Gazette of India dated the 8th July, 1967.

[Placed in Library. See No. LT-1116/67]

(4) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

(i) The Customs and Central Excise Duties Export Drawback (General) Forty-fifth Amendment Rules, 1967, published in Notification No. G.S.R. 1022 in Gazette of India dated the 8th July, 1967.

(ii) The Customs and Central Excise Duties Export Drawback (General) Forty-sixth Amendment Rules, 1967, published in Notification No. G.S.R. 1023 in Gazette of India dated the 8th July, 1967.

(iii) G.S.R. 1024 published in Gazette of India dated the 8th July, 1967, containing